

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4463
ANSWERED ON:22.12.2005
ALLEGED IRREGULARITIES IN ALLOTMENT OF PETROL PUMPS
Yadav Shri Umakant

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has received complaints from various quarters regarding alleged irregularities in allotment of dealership of petrol pump `Kissan Seva Kendra` by Indian Oil Corporation (IOC) in Uttar Pradesh during the current year;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

Answer

MINISTER OF PETROLEUM & NATURAL GAS AND PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR)

(a) to (c): Government receive complaints, from time to time, regarding alleged irregularities in the allotment of different types of retail outlet dealerships (petrol pumps) by public sector oil marketing companies (OMCs). Such complaints, as well as the complaints received directly by the OMCs themselves, are investigated by them in line with their laid down procedure, and remedial action taken based on results of such investigations.

In respect of the State of Uttar Pradesh, Indian Oil Corporation Limited (IOC) initiated the process for appointment of dealers for the `Kisan Seva Kendras`, i.e., IOC`s retail outlets in rural areas, from around the middle of June, 2005. Since then, out of 22 complaints received regarding alleged irregularities in allotment of such outlets, 2 complaints were not substantiated after investigation. In the remaining 20 cases, investigation is at various stages of the process. Remedial action in such cases will depend on the outcome of the ongoing investigations.